

X

# CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

**O.A. NO.** 194/91

**T.A. NO.**

**DATE OF DECISION** 24-11-1995

Mr. R.D. Khusal

Petitioner

Mr. K.K. Shah

Advocate for the Petitioner (s)

**Versus**

Union of India and Others

Respondent

Mr. N.S. Shevde

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr.

V. Radhakrishnan

Member (A)

The Hon'ble Mr.

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

2

Ramabhai D. Khusal  
 C/o Secretary  
 Western Railway Employees  
 Union, Down Line Railway  
 Colony, Mehmédabad, Kheda District.

**Applicant.**

Advocate      Mr. K.K. Shah

versus

1. Union of India  
 Notice to be served through  
 Secretary, Ministry of Railways  
 Rail Bhavan, New Delhi.
2. The General Manager  
 Western Railway  
 Headquarter Office,  
 Churchgate, Bombay.
3. Divisional Railway Manager  
 Western Railway, Divisional Office  
 Pratapnagar, Baroda.

**Respondents**

Advocate      Mr. N.S. Shevde.

**O R A L   O R D E R**

In

Date: 24-11-1995

**O.A. 194 of 1991**

Per Hon'ble Shri V. Radhakrishnan

Member (A)

Heard Mr. K.K. Shah and Mr. Shevde learned advocates for the applicant and the respondents respectively.

2. Mr. Shevde brings to notice a copy of the Head Quarters, Western Railways letter dated 6-8-1995 which has been filed with the reply, according to which the competent authority i.e. the Railway Board has given approval for the appointment of the applicant as casual labourer/Substitute labourer (fresh face) to the post of Safaiwala.

(6)

3

3. In view of the said approval of the Railway Board  
conveyed by the General Manager, Western Railway to the Divisional  
Office, Baroda, Mr. K.K. Shah agrees that the applicant's  
grievance no longer subsists. It is however, hoped that in  
view of the indigent circumstances of the applicant the  
Divisional Office, Baroda will take expeditious action to  
appoint the applicant as Safaiwala and in any case within  
8 weeks from the date of receipt of a copy of this order  
if he has not been already appointed.

The application stands disposed of accordingly.  
No order as to costs.



(V. Radhakrishnan)  
Member (A)

\*AS.